

OFFICE OF DISTRICT AND SESSIONS JUDGE, TARN TARAN
ORDER

In view of the resurgence of COVID-19 pandemic cases in and around district Tarn Taran and in the light of directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh vide letter No. 80/RG/Spl./Misc. Dated 17.04.2021 and in continuation of this office Orders bearing Endst. No.794/EB dated 16.04.2021, Endst. No.802/EB dated 19.04.2021 and Endst. No.864/EB dated 30.04.2021, it is hereby ordered that with effect from 16.05.2021 to 31.05.2021 or till further orders or till the receipt of any further direction from the Hon'ble Punjab and Haryana High Court, Chandigarh and subject to the reassessment of prevailing local conditions, the following matters shall only be taken up by the Courts of this Sessions Division:

1. Bail applications, injunction matters and sapurdari matters.
2. Protection petitions.
3. The Presiding Officer of Family Court would entertain petitions u/s 13-B of HMA and record the statements of the parties on first as well as on second motion. The Presiding Officer of the Family Court may also take up the petitions under Section 13 of HMA where the respondent has been proceeded against ex-parte and the ex-parte evidence has been concluded. Likewise, the Presiding Officer of the Family Court may also take up the ex-parte applications for interim maintenance. The contested applications for interim maintenance may also be taken up with the consent of both the counsels.
4. Criminal appeals wherein accused are in custody.
5. Criminal trials wherein accused are in custody and which are at the stage of recording of statement of accused u/s 313 Cr.PC, defence and arguments.
6. Time bound cases by the directions of the Hon'ble Supreme Court or Hon'ble High Court.
7. Any other urgent matter wherein advance request/ application is moved by any of the Counsel/party, may be taken up with the consent of both the Counsels.

The other routine matters/cases shall be taken up and adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on the CIS.

Bail applications filed during the post-noon session would be taken up in the pre-noon session of the next working day.

The staff/officials of the Courts shall attend the Office as per the requirement/directions of the concerned Officers. The remaining officials, if any, shall work from home during the above said period and shall not leave the station and shall make themselves available immediately as and when their services are required.

The undertrials in custody shall be produced only through video

conferencing. However, in case there is any requirement of physical hearing of a particular undertrial, in any Court, the concerned Court shall pass specific order in this respect. The proceedings with regard to production of accused for Police remand and the First judicial remand shall be conducted by the concerned Court in the identified Remand Room at the ground floor of this Sessions Division.

The Presidents of Bar Associations of this Sessions Division shall ensure that only the Advocates, who have to file fresh cases or to appear in the Courts, visit the Complex and are not accompanied by more than one Clerk.

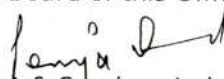
The Judicial Officers as well as the members of the Bar Associations shall also ensure that the guidelines/health advisories and other SOPs issued by competent authority from time to time are strictly adhered to during physical appearance in the Courts. The Presidents of Bar Associations are advised to depute an Advocate in each Court as proxy Counsel in order to facilitate the work.

The Readers of the Courts be directed by the concerned Presiding Officers to convey the uploaded Cause-lists with the next date of hearing to the President, Bar Association through Whatsapp on the Contact number so provided by him and he will further forward the said lists to his colleague Bar members, so that neither the Lawyers nor their Clerks nor the litigants have to travel to the Courts to enquire the next date of hearing.


District & Sessions Judge,
Tarn Taran

Endst No. 970/2021 Dated 13/5/21

- Copy forwarded to the following for information and necessary action:-
1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
 2. All the Judicial Officers of this Sessions Division.
 3. The Deputy Commissioner, Tarn Taran.
 4. The Senior Superintendent of Police, Tarn Taran.
 5. The District Attorney, Tarn Taran.
 6. The Superintendents, Central Jail, Amritsar and Sub-Jail, Patti.
 7. The Presidents, Bar Associations, Tarn Taran, Patti and Khadur Sahib.
 8. The System Officer of this Sessions Division to upload this Order on the official website.
 9. The Security Incharges, Judicial Courts Complexes of this Sessions Division for information and with a direction to make necessary security arrangements at the entry points of Judicial Courts Complexes for restrictive access.
 10. A copy of this Order be also placed on the Notice Board of this Office.


District & Sessions Judge,
Tarn Taran